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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 880/2016

IN THE MATTER OF:

ZAVENIR DAUBERT INDIA PRIVATE ..... Petitioner

Through: Mr. Amit Goel, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE R.K.GAUBA**

**ORDER**

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**21.09.2016**

Issue notice to the RD/ROC.

Learned counsel for the petitioners will supply copies of the paper book to the RD/ROC. Reply/ report be filed within six weeks. Rejoinder thereto, if any, be filed before the next date of hearing.

The petitioners will publish the notice of hearing in the Business Standard [(in English & Hindi), Delhi Edition]. Notice of hearing will also be uploaded on the website of the petitioners and the Ministry of Corporate Affairs. For this purpose, the petitioners will supply a copy of the advertisement to be published to the RD/ROC.

Be re-notified on 10<sup>th</sup> March, 2017.

**R.K.GAUBA, J.**

**SEPTEMBER 21, 2016**

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**IN THE HIGH COURT OF DELHI AT NEW DELHI**  
**ORIGINAL COMPANY JURISDICTION**  
**COMPANY PETITION NO. 880 OF 2016**  
**CONNECTED WITH**  
**COMPANY APPLICATION (M) NO. 118 OF 2016**

In the matter of

the Companies Act, 1956 (I of 1956)

**AND**

In the matter of

Section 391 and 394 of the of the Companies Act, 1956

**AND**

In the matter of Scheme of Arrangement & Demerger  
between

ZAVENIR DAUBERT INDIA PRIVATE LIMITED,

a Company registered under the Companies Act, 1956 and having its  
registered office at Regus Rectangle, Level-4, Rectangle-1,

D-4, Saket District Centre, New Delhi - 110017

(Transferor Company /Petitioner Company No.1)

**AND**

ZAVENIR KLUTHE INDIA PRIVATE LIMITED,

a Company registered under the Companies Act, 2013 and having its  
registered office at B 45-46, IInd Floor, Near MCD Primary School,

Pandav Nagar, Delhi -110092

(Transferee Company /Petitioner Company No.2)

**NOTICE**

TAKE NOTICE that a Petition under section 391(2) and 394 of the Companies Act, 1956 for obtaining the sanction of the Hon'ble High Court of Delhi at New Delhi to a scheme of Arrangement & Demerger of ZAVENIR DAUBERT INDIA PRIVATE

LIMITED and ZAVENIR KLUTHE INDIA PRIVATE LIMITED was presented by the Petitioners above named 6<sup>th</sup> day of September, 2016 was listed on 21<sup>st</sup> day of September, 2016 and the said petition is fixed for hearing before the Hon'ble Company Judge on the 10<sup>th</sup> day of March, 2017 at 10:30A.M.

Any person desirous of supporting or opposing the said petition should send notice of his intention signed by him or his advocate with his name and address to the Advocate for the Petitioners so as to reach the Petitioner's Advocate not later than 5 days before the date fixed for hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition and a copy of the affidavit should be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.



Amit Goel, Advocate  
Goel & Associates  
Corporate Lawyers & Consultants,  
Advocates for the Petitioners  
A-42, Navkunj Apartments  
87, I.P. Extension, Delhi - 110092

Date: 04/11/2016  
Place: New Delhi